

- (b) The total foreign equity in the bidding company must not exceed 49% of the total equity.
- (c) Networth of the company should not be less than Rs. 300 crores for 'A' Category Circles, Rs. 200 crores for 'B' category Circles and Rs. 50 crores for 'C' Category Circles.
- (d) The Bidder must have an experience of Basic Telephone Lines of not less than 5 lakh lines.

For the purpose of eligibility with regard to experience, the experience of a promoter company which has an equity of 10% or more in the bidder company will be counted.

- (e) Any number of Indian companies as well as foreign companies can combine to promote the bidder company. However, an Indian company cannot be a part of more than one such joint venture. The same restriction applies to a foreign company.

14.16¼ hrs.

UTTAR PRADESH STATE LEGISLATURE  
(DELEGATION OF POWERS) BILL\*

MR. SPEAKER : Now, we shall take up the Legislative business.

The first Bill, which we would like to take up is Uttar Pradesh State Legislature (Delegation of Powers), Bill. I think, this has to be first introduced and then considered at three stages and passed.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws."

*The motion was adopted*

SHRI S.B. CHAVAN : Sir, I introduce\*\* the Bill.

MR. SPEAKER : Now, the Minister may move that the Bill be taken into consideration.

SHRI S.B. CHAVAN : Sir, I beg to move :

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws be taken into consideration."

MR. SPEAKER : The question is :

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws be taken into consideration."

*The motion was adopted.*

MR. SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

*Clause 2 and 3*

MR. SPEAKER : The question is :

"That clause 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clause 2 and 3 were added to the Bill*

MR. SPEAKER : The question is :

"That clause 1, Enacting Formula and Long Title stand part of the Bill".

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI S.B. CHAVAN : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

14.20 hrs.

SUPPLEMENTARY DEMAND FOR GRANT-(RAILWAYS)  
1995-96

[English]

MR. SPEAKER : It was very graciously agreed that the Supplementary Demand will also be passed.

[Translation]

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, there should be an explanation about Rs.60,000. There is a demand of Rs.1300 crore and he is demanding Rs.60,000. This amount can be raised through donations as well. It is a mockery...*Interruptions*

[English]

MR. SPEAKER : Please understand...

[Translation]

SHRI NITISH KUMAR : An understanding was reached

\* Published in the gazette of India, Extra ordinary Part II, Section 2, dated 22-12-95

\*\* Introduced with the recommendations of the President.